

of sugar. This imported sugar together with the indigenous available sugar stocks are quite adequate to meet the requirement of internal consumption. Further, to increase the production of sugarcane and sugar, payment of remunerative cane prices by the factories to the growers is being ensured.

The liberal releases of levy and free-sale sugar being given would be continued during the festival season also. With the increased availability of sugar together with the regulatory measures being enforced on the sugar factories and licensed dealers, the supply of sugar during festival season is expected to be quite adequate for meeting the requirement of the consumers.

Compensation For Land Acquired by DDA

3057. SHRI T. BALAGOUD : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether a large area of agricultural land has been acquired by the Delhi Development Authority from the surrounding villages of Delhi.

(b) if so, the area so acquired and the amount of compensation paid;

(c) whether there was any proposal to give alternate residential/industrial plots or built-in shops in the various Commercial centres developed by DDA; if so, how many people have so far been given such benefits during the past two years, particularly in South Delhi areas;

(d) whether there is any plan to give built-up houses if sufficient number of developed residential plots are not available; and

(e) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT): (a) to (c) The Delhi Administration have acquired 43,113 acres of agricultural land from 1960 to 31st July

1975 from the surrounding areas of Delhi. The total amount of compensation awarded in respect of the above mentioned land acquired by Delhi Administration comes to Rs. 44,50,83,786.73 Paise.

Under the Scheme of large scale acquisition development and disposal of land in Delhi, residential/industrial plots are being allotted by DDA at pre-determined rates on the recommendations of Delhi Administration to the persons/applicants whose land has been acquired for the "Planned Development of Delhi" who are eligible for such allotments of alternative plots under the Scheme. 646 plots were recommended to DDA by Delhi Administration for allotment to this category of persons during the period from 1.1.83 to 31.12.84. 162 plots out of these have been recommended for allotment in South Delhi area.

(d) There is no such proposal.

(e) Does not arise.

Accumulation of Employees Provident Fund With The Central Board

3058. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI : Will the Minister of LABOUR be pleased to state :

(a) total accumulation of Employees Provident Fund with the Central Board till 31 March, 1985;

(b) number of subscribers and the number of establishments deducting provident fund;

(c) the number of employees working in the Employees Provident Fund Board; and

(d) whether there are only complaints that in matters like recruitment of class III and IV staff, Government officials are interfering in the working of the autonomous Board?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) and (b) The requisite